

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 2975 of 2013

Dated : 6th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sterlite Technologies Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission ... Respondent(s)
& Anr.

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Ritika Arora

Counsel for the Respondent(s):

ORDER

We have heard the Learned Counsel for the Applicant/Appellant.

The Learned Counsel for the Applicant/Appellant seeks for some time to file the Application for leave to file the Appeal as well as the Application to condone the delay. Accordingly, he is permitted to file the Application for leave to file the Appeal as well as the Application to condone the delay on or before 10.2.2014 after serving copy on the other side.

Post the matter on **13.2.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/ak